



Government of Jammu and Kashmir

**Finance Department**

Civil Secretariat, Jammu.

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**Notification**

Jammu, the 21<sup>st</sup> April 2017

**SRO 194.-** In exercise of the powers conferred by section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat 1995, (Act No. VIII of 1995), the Government hereby exempt from payment of levy of toll leviable under the said Act, in favour of the Power Development Department on the list of items of materials provided by the Power Development Department as annexures (A to H) enclosed to this notification for construction of 220 KV transmission line from Alusteng (Srinagar) to Leh with the condition that no tax benefit percolates to the supplier.

By order of the Government of Jammu and Kashmir.

*Sd/-*

**(Navin K. Choudhary), IAS**

Commissioner/Secretary to Government

Finance Department

No. ET/Estt/142/2016

Dated: 21-04-2017

Copy to the:-

1. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. Excise Commissioner, J&K, Jammu.
3. Commissioner, Commercial Taxes Department, J&K, Jammu.
4. Deputy Excise Commissioner, Toll Post Lakhanpur.
5. OSD to Hon'ble Finance Minister.
6. Special Assistant to Hon'ble Minister of State For Finance.
7. Private Secretary to Commissioner/Secretary, Finance.
8. Area Secretary, Radha Soami Satsang (Beas), Jammu.
9. Stock file/Incharge website, Finance

*(Vivek Modi)*

Deputy Secretary to Government  
Finance Department